

**Setting up of Panchayati Raj
Institution in Kerala**

6630. Shri E. K. Nayanar: Will the Minister of Food and Agriculture be pleased to state

(a) the reasons for the delay in setting up three-tier system of Panchayati Raj Institution in Kerala, and

(b) the organisational set up from village to districts where the Panchayati Raj is organised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) In 1964, the Kerala Panchayat Union Councils and Zilla Parishads Bill was introduced in the State Assembly, but on dissolution of the Assembly it lapsed. During the President's rule the matter was taken up but it was decided to defer it for consideration by the popular Assembly. The State Government have now intimated that a Bill is under preparation for the setting up a two-tier Panchayati Raj system Panchayats at the lowest level and Zilla Parishads at the District level.

(b) In the States where Panchayati Raj has been established the three-tier Panchayati Raj set up consists of the Gram Panchayat at the village level, the Panchayat Samiti at the Block/Tehsil Taluka level and the Zilla Parishad at the District level. In West Bengal however there is an additional tier between the Village Panchayat and the Panchayat Samiti levels.

Sugar Quotas of States

6631. Shri Bhola Nath: Will the Minister of Food and Agriculture be pleased to state

(a) the monthly quota of sugar allotted to each State,

(b) the basis for the allotment of sugar quota,

(c) when the present scheme of allotting this quota to the States came into force for the first time, and

(d) the basis of reduction of sugar quota to each State?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) A statement showing the present monthly sugar quota of each State is laid on the Table of the House [Placed in Library See No LT-1193/67].

(b) and (c) With the imposition of the present control in April 1963, monthly sugar quotas of States were fixed having regard to quantities of sugar actually lifted by them during the last six months of the previous control which lasted from July, 1958 to September 1961. The supply position of sugar during the said period was easy and inter State movement of sugar was also banned. Subsequently quotas have been varied after taking into consideration the demand and availability of sugar.

(d) The sugar quotas of the States have been reduced due to fall in production of sugar from 35.08 lakh tonnes last year to 21.08 lakh tonnes estimated this year.

Mangalore Port Project

6632. Shri Lobo Prabhu: Will the Minister of Transport and Shipping be pleased to refer to the reply given to Unstarred Question No 3762 on the 27th June 1967 regarding Mangalore Port and state

(a) the total area so far acquired for the development of Mangalore Port project and the connecting Railway line thereto

(b) the area so far developed,

(c) whether it is a fact that a good part of 1,200 acres of cultivated land acquired for the development of this project is lying unused and covered with sand, and